

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 127

COMP.APPL/152(CH)2024

And

CP No. 20/Chd/HP/2024

(Main Matter on 09.08.2024)

IN THE MATTER OF:

Super-Max Mauritius

...Petitioner-Financial Creditor

Versus

**Tigaksha Metallica Private
Limited**

...Respondent-Corporate Debtor

Under Section: 241(1), 242(4)

Rule: 11 of NCLT Rules, 2016

Order delivered on 16.07.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 09.08.2024.

Sd/-

Court Officer

16.07.2024

Atiqur Rehman